

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-05-2024 AT 10:30 AM**

CP (IB) No. 97/7/HDB/2022

AND

**IA (IBC) 1758/2023 in CP (IB) 97/7/2023, IA (IBC) (Plan) No. 07/2024 & Unnumbered
IA (IBC) /2024 with E - Filing No: 1414/2024 in CP (IB) No. 97/7/HDB/2022**

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Mr. Katepalli Venkateswara Rao

...Financial Creditor

AND

M/s. Bio Green Papers Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1758/2023

It is stated that **this IA was already disposed of as infructuous on 30.04.2024.** Court Officer says that she is inadvertently listed it. Hence, no orders are required. It is represented by the learned counsel for the Resolution Professional that IA No 841/2024 which has been ordered to be listed today from 30.04.2024 has not been listed. Let the court officer explain why these types of mistakes have taking place often.

IA No 841/2024

Issue Notice to the respondent by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 28.05.2024 for filing proof of service and for counter.

IA (IBC) (Plan) No. 07/2024

Heard. For orders on 28.05.2024.

Unnumbered IA (IBC) /2024 with E - Filing No: 1414/2024

Learned Counsel Mr Y Suryanarayana, for applicant present through Video Conference.

Matter passed over.

Matter called again. Heard. At request both sides are directed to file written submissions not extending two pages. **For orders on 28.05.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)